

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

3

O.A. No. 5/90

~~FILE NO.~~

DATE OF DECISION 12.02.1992

P.D. Panjwani Petitioner

Mr. J.R. Nanavati Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. R.P. Bhatt Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt

..... Member (J)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✗
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✗
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✗

P.D. Panjwani
(Advocate : J.R. Nanavaty)

..... Applicant

Vs.

1. Union of India,
Through:
Secretary,
Ministry of Finance,
(Department of Revenue and
Insurance)
New Delhi.
2. Secretary,
Central Board of
Direct Taxes,
New Delhi.
3. The Chief Commissioner of Income- Tax,
(Administration), Aayakar Bhavan,
Navrangpura,
Ahmedabad.
(Advocate: Mr. R.P. Bhatt)

O R A L J U D G M E N T

O.A. 5 of 1990

Date: 12.2.1992

Per : Hon'ble Mr. R.C. Bhatt Member (J)

On 29th Jan. 1992 the learned advocate for the respondents produced a letter dated 12th July 1990 addressed to him by the Chief Commissioner of Income- Tax Ahmedabad, stating therein that in view of the previous judgment of this Tribunal in V.B. Shah Vs. Union of India & Ors. in O.A./354/89 the Department was prepared to re-fix the pay of the applicant in accordance with the instruction contained in Board's letter dated 23rd Feb. 1990, the copy of which is also annexed with

...3..

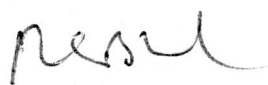
: 3 :

the letter. Learned advocate Mr. J.R. Nanavati for the applicant is satisfied with that letter and hence he does not press further this Original Application.

Hence the following order:

O R D E R

Application is disposed of as not pressed, in view of the letter dated 23rd Feb. 1990, produced by the respondents. Application is disposed of. No order as to costs.


(R.C. Bhatt)
Member (J)

*Kaushik